

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No.17
CP(IB) No. 54/Chd/Pb/2021
Under Section 10 of IBC, 2016**

In the matter of:-

Kapsons Insulations Pvt. Ltd..

...Applicant

Present through Video Conferencing:

Dr. Rajansh Thukral, Advocate for the petitioner.

It is stated by learned counsel for the petitioner that he wants to withdraw the present petition as one time settlement has been arrived at between the applicant and the sole financial creditor. Keeping in view the submissions made by learned counsel for the petitioner, the present petition is ordered to be dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 03, 2021
HM